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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT STAMP (AMENDMENT) BILL, 2014.

GUJARAT BILL NO. 22 OF 2014.

A BILL

further to amend the Gujarat Stamp Act, 1958.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Stamp (Amendment) Act, 2014. Short title and commencement.
- (2) It shall come into force on the 1st August, 2014.
2. In the Gujarat Stamp Act, 1958, in Schedule I, - Amendment of Schedule I to Bom. LX of 1958.
 - (1) in article 5, in clause (ga), for the words "One rupee", the words "Three rupees and fifty paise" shall be substituted;

(2) in article 44, for clause (1), the following clause shall be substituted, namely :-

“(1) Instrument of Partnership

- | | |
|---|---|
| (a) Where such share of capital is brought in by way of cash. | Subject to maximum of ten thousand rupees, one rupee for every hundred rupee or part thereof of the amount of the capital of partnership. |
| (b) Where such share of capital is brought in by way of immovable property. | The same duty as is leviable on a conveyance under Article 20 for the market value of such immovable property. |
| (c) Where such share of capital is brought in by way of cash and immovable property. | The same duty as is leviable under sub-clauses (a) and (b), respectively.”; |

(3) in article 45, in clause (g), for the words “One rupee”, the words “Three rupees and fifty paise” shall be substituted.